

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.207- IA/402(AHM)2023
ITEM No.208- RST.A/7(AHM)2024
in
IA/402(AHM)2023
in
CP(IB) 203 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vedant Tradelink Pvt Ltd
V/s

.....Applicant

B D Overseas & Fiscal Services Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. M N Marfatia,Adv.
For the Respondent : Ms. Vachha Shah, Adv. For R-2
For the liquidator : Mr. Dhananjay Sud, Adv

ORDER
(Hybrid Mode)

RST.A/7(AHM)2024

A proof of compliance has been filed in restoration application 7 of 2024 qua deposit of the cost of Rs.25,000/- which was paid on 16.05.2024 in Prime Minister National Relief Fund.

In view of the above compliance has been made no further order is required.

IA/402(AHM)2023

Learned counsel for the applicant as well as respondent submits that in both the sides pleadings are complete.

Let written synopsis be filed by both appearing sides along with citation within 10 days.

Re list for further consideration 29.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)